

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A. No. 1246/94

G. R. Raut

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.
Hon. Shri P.P. Srivastava, Member (A)

Appearance:

Mr. M.S. Waghmare
counsel for the Applicant

ORAL JUDGMENT:

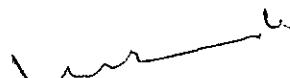
DATED: 6.12.1994

(Per: M.S. Deshpande, Vice Chairman)

Heard the counsel. The applicant was appointed as an Extra Departmental Branch Post Master through the Employment Exchange. The appointment order shows that the appointment was provisional and terminable without notice. The applicant was asked to make over the charge by the Overseer and he handed over the charge on 3.6.1994. The grievance of the applicant is that notice has not been given before termination and hence the termination is bad.

2. Having regard to the fact that the appointment was provisional and the termination was in accordance with the appointment order and the applicant had handed over the charge on 3.6.1994 and appeared at the second interview which was held on 14.6.94 but was not selected, we see no merit in the application and it is accordingly dismissed.


(P.P. Srivastava)
Member (A)


(M.S. Deshpande)
Vice Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH CAMP AT NAGPUR.

REVIEW PETITION NO. (N) 6/95 in

ORIGINAL APPLICATION NO: 1246/94.

Ganesh Ramraoji Raut

... Applicant.

V/s.

The Senior Supdt. of Post Offices,
Amravati Division, Amravati and 2 others ... Respondents.

CORAM: Hon'ble Shri Justice M.S.Deshpande, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member(A).

TRIBUNAL'S ORDER:

DATED : 23-04-1995

¶ Per Shri P.P.Srivastava, Member(A). ¶

We have gone through the Review Application submitted by the Applicant. We do not find any new facts brought out in the Review Application which would warrant review of the judgement which has already been pronounced. Applicant has stated that he has worked for 258 days while in the OA, this figure was given as 224 days uninterrupted. The change in the number of days of work has arisen because the Applicant had been working for a day or two on different occasions before he worked continuously for 224 days from 23/10/93 to 3/6/94 which fact was already available in the OA. The fact of the applicant's appearing in interview again was already available and has also been brought out in the judgement wherein it has been mentioned that he appeared at second interview which was held on 14/6/94 but was not selected.

The Applicant has also brought out in para-6 of the Review Application that provisions of Industrial Dispute Act, 1947 Sec-25f will be applicable in this case. This pleading has been made in the Review Application and was not made in the OA. No foundation have been laid as to how the applicant would be Governed by the Industrial Disputes Act.